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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 62 / 2009-Customs (N.T.)**

New Delhi, dated the 8<sup>th</sup> June, 2009.  
18 Jyaistha, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Export), Jawahar Custom House, Nhava Sheva to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Commissioner of Customs (Import), Custom House, 15/1, Strand Road, Kolkata; and
- (ii) the Commissioner of Customs, Custom House, New Harbour Estate, Tuticorin

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Kamla Exports, 137A/139, Motiwani, S.G.Marg, Arthur Road Naka, Mumbai-11 and others issued vide, F.No. DRI/MZU/G/INV-17/05-06, dated the 11<sup>th</sup> February, 2009, by the Additional Director General, Directorate of Revenue Intelligence, 3<sup>rd</sup> Floor, UTI Building (former), 13, Sir Vithaldas Thackersey Marg, New Marine Lines, Mumbai - 400 020.

**[F.No. 437/38/2009-Cus.IV]**

(M.M.Parthiban)  
Director (Customs) to the Government of India